

MOST URGENT/OUT AT ONCE

OFFICE OF THE PRINCIPAL DISTRICT AND SESSIONS JUDGE-CUM-SPECIAL JUDGE
(PC ACT) (CBI), ROUSE AVENUE DISTRICT COURT, NEW DELHI

NOTICE

In pursuance of letter no. 507/G-2/Genl.-I/OC/RADC/DHC dated 09.03.20206 of the Joint Registrar (Genl.-I) High Court of Delhi, New Delhi, applications are invited on the prescribed proforma as per Annexure-I, from the advocates mainly practicing at Rouse Avenue Court Complex, New Delhi who fulfill the eligibility criteria as per Annexure-II, for filling up 04 positions (newly created posts) of Oath Commissioners at Rouse Avenue Court Complex, New Delhi.

Applications duly filled in the prescribed proforma should be submitted in the General Branch, Rouse Avenue Court Complex, New Delhi on all working days between 10:00 AM to 05:00 PM latest by 05.05.2026 through Receipt and Issue Branch, Room No. 211, Second Floor, RADC, ND.

This issue with the approval of the Competent Authority.

18/04/2026
(Murari Prasad Singh)
Special Judge (PC Act) (CBI)/Chairperson
Committee to invite Applications for
Appointment of Oath Commissioners
Dwarka Courts, New Delhi

5031-5054/D
No Notice/Oath Comm./RADC/2026

Dated: *18/04/2026*
AT 02-50F

Copy forwarded for information and necessary action to:

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi
2. The PS Offices of all the Ld. Principal District and Sessions Judges, Delhi/New Delhi (with request to get this notice displayed on the notice boards of their respective court Complexes).
3. PS to Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act)(CBI), RADC, ND.
4. The President/Hony. Secretaries of all Bar Associations at Rouse Avenue, Dwarka, Tis Hazari, Karkardooma, Rohini, Saket, Patiala House Courts (with request to get this notice displayed on their respective notice boards.)
5. The Care Taking Branch, RADC with the direction to display this notice on notice boards of Rouse Avenue Court Complex, New Delhi.
6. The Branch In-charge, Computer Branch, RADC (for getting this notice uploaded on web pages of Rouse Avenue Court Complex, New Delhi.

(Murari Prasad Singh)
Special Judge (PC Act) (CBI)/Chairperson
Committee to invite Applications for
Appointment of Oath Commissioners
Dwarka Courts, New Delhi

18/04/2026

PROFORMA

1	Name	
2	Father's/Husband's Name	
3	Date of Birth	
4	Enrollment No. with Date of Enrollment (Attach copy of Enrollment Certificate).	
5	Name of Bar Association of which member with Membership No.	
5A	Whether the 5 order sheets of last three years has been annexed in order to show that the applicant is mainly practicing at RADC.	Yes _____ No _____
6	Average Annual Income (Attach Proof of Income on Affidavit clearly mentioning that "average annual income is not less than Rs...../- per annum during the preceding two years" except in case of advocates with disability and lady advocates who are divorcee/ widow/single).	
7	Residential Address with Telephone No.	
8	Office Address with Telephone No.	

9	Court Complex where mainly practicing.	
10	Whether earlier appointed as Oath Commissioner by this court for any Court of Delhi? If yes, give particulars.	
11	Whether earlier appointed as Oath Commissioner by the Govt. Of NCT of Delhi? If yes, give particulars.	
12	Reference of two Advocates of ten years standing or of other respectable persons.	
13	Whether the applicant is Senior Citizen, lady advocate who is a divorcee/widow/single or persons with disability. Please specify. (Senior citizens, lady advocates who are divorcee or widow and persons with disability shall furnish the requisite proof).	
14	Whether applied for Oath Commissioner in any other Court of Delhi (Attach an affidavit).	
15	Any special reason, the applicant wants to adduce in support of his/her application.	

Signature of applicant

S. No.	<u>Checklist</u>	YES/ NO
i)	An applicant for the appointment as an Oath Commissioner have 3 years practice as an Advocate on the last date of submission of application form.	
ii)	An applicant applying for appointment in a particular Court Complex should be mainly practicing at the said complex.	
iii)	Average annual income of the applicant for appointment as Oath Commissioner should not be less than Rs. 24,000/- per annum during the preceding two years.	
iv)	Whether earlier appointed as Oath Commissioner by this court for any Courts of Delhi.	
v)	An applicant whether applied for Oath Commissioner in any other Court of Delhi.	

Signature of applicant

ANNEXURE-II

S. No.	Guidelines for appointment of Oath-Commissioners in all Courts duly approved by the Full Court
1.	An applicant for the appointment as an Oath Commissioner should have 3 years practice as an Advocate on the last date of submission of application form and the Advocate applying for appointment in a particular Court Complex, should be mainly practicing at the said complex.
2.	The tenure of appointment of Oath Commissioner in all Courts shall be of 2 (two) years, unless otherwise ordered by the High Court.
3.	An Advocate can be considered for re-appointment after a period of 3 years from conclusion of his/her earlier term.
4.	The average annual income for an applicant for appointment as an Oath Commissioner should be not less than Rs. 24,000/- per annum during the preceding two years. In support of proof of income, the applicant shall file an affidavit in the absence of any other proof, provided that the income criteria will not be applicable in case of persons with disability and lady advocates, who are divorcee/widowed/single.
5.	Preference to the extent of 10% will be given senior citizens, lady advocates, who are divorcee and widowed, and persons with disability, subject to their furnishing the requisite proof in order to claim appointment in any of the preferred categories.
6.	The applicant (Advocate) will submit an affidavit with his application that he has not applied for Oath Commissioner in any other Court of Delhi except where he has been mainly practicing as an Advocate.